

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. SANJAY PARIHAR

Petition(s) for Special Leave to Appeal (Cr1.) No(s).
5183-5184/2014

SURYA NARAYAN MISHRA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

Date : 18-08-2017 These petitions were called on for hearing today.

For Petitioner(s)

Ms. Sharmila Upadhyay, AOR

For Respondent(s)

Mr. Upendra Mishra, Adv.

Mr. Vinay Garg, AOR

Moh. Parvez, Adv.

Mr. Shakil Ahmed Syed, AOR

Mr. Hara Prasad Sahu, Adv.

Mr. Subhasish Mohanty, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP(Cr1.) No. 5183/2014

Respondent No.2 has already filed the counter affidavit.

Ld. Counsel for the respondent No.1 has failed to file the counter affidavit within the period stipulated under the rules. Viewed, in that context, the matter shall be processed for listing before the Hon'ble Court, under the rules.

SLP(Crl.) No. 5184/2014

Ld. Counsel for the respondent Nos.1 and 2 have failed to file the counter affidavit within the period stipulated under the rules.

As per postal tracking report notice issued to the respondent Nos. 3 and 4 have been received back with postal remarks "Receiver not found". Hence, learned counsel for the petitioner shall within a period of four weeks, as last chance file the fresh particulars of the said respondents and he shall also take fresh steps for the service of notice to them within the same period.

List again on 6.10.2017.

SANJAY PARIHAR
Registrar

MG